

SUPREME COURT OF INDIA

Sukhwant Rai

Vs.

Justice D.V. Sehgal (Retd.)

(S.B.Majmudar and M.Jagannadha Rao JJ.)

03.08.1998

ORDER

The Text below is only a summarized version of the order pronounced

An appeal against the impugned order of the High Court, which had overruled the objections of the appellant, was allowed to a limited extent as the appellant gave up all allegations against the arbitrator and the Respondent 1 also stated clearly that he did not want to continue as an arbitrator. A new arbitrator may be appointed and the appeal in which the arbitrator was appointed does not survive.